

SHRI PAWAN KUMAR BANSAL: Sir, we feel that we can succeed in achieving our objective of attaining the ultimate irrigation potential only if we make it a community-based programme. One scheme, which has, indeed, helped to a very large extent, is the formation of Water-User Associations, which have been formed in various States. I must say, in some States, those schemes are working well. The various Water-User Associations have started doing a good job. Particularly in Andhra Pradesh, I find that those Water-User Associations have done a commendable work. All people, irrespective of fact as to what is their land holding, get together and decide about various issues, including sensitization of the people, the distribution of water, and their various other rights. It is to make the people aware of their rights and also to strengthen the capacity building amongst them to ensure that they can carry out the work on their own.

The number of Water-User Associations, which have been formed so far in the country, is over 50,900. It is quite a good number of associations formed. I must admit that all associations, because it is a new thing, are not doing as good work as expected, but they are all picking up; and, I am sure, as the hon. Member wants, the rights of the marginal and small farmers, particularly in the tribal areas, would be protected and taken care of.

De-Addiction centres in Maharashtra

*426. SHRI PIYUSH GOYAL: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the details of the drugs de-addiction centres opened in the State of Maharashtra during the last five years and current year, district-wise;

(b) whether Government proposes to open new de-addiction centres in the State, the details thereof, district-wise;

(c) the number of such proposals and the levels at which they are pending with Government and the details thereof, district-wise; and

(d) whether any time-frame has been fixed for clearance of these projects and the details thereof?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MUKUL WASNIK): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) Ministry of Social Justice and Empowerment, under the Scheme of Assistance for Prevention of Alcoholism and Substance (Drugs) Abuse, provides financial assistance to the eligible organizations for running and maintenance of drug de-addiction centres. Number of de-addiction centres assisted in the State of Maharashtra during the last five years and the current year, district-wise, is given in the enclosed Statement-I (*See below*). Further, the Ministry of Health and Family Welfare have established 122 drug de-addiction centres in Government Medical Colleges/Hospitals in different parts of the country including one each in District Mumbai, Nashik and Wardha in the State of Maharashtra.

(b) to (d) This Ministry does not open drug de-addiction centres. Proposals for running and maintenance of drug de-addiction centres are processed for releasing grant-in-aid as per the eligibility criteria, norms/guidelines of the Scheme. It is a continuous/on-going process. Grant-in-aid is released on the basis of the recommendations of the State Government and subject to availability of funds under the Scheme.

Statement-I

District-wise number of de-addiction centres assisted in the State of Maharashtra during the last five years and the current year

Sl. No.	Project location (district)	No of projects for which grant-in-aid released during				
		2005-06	2006-07	2007-08	2008-09	2009-10
1	2	3	4	5	6	7
1.	Ahmednagar	1	1	1	1	1
2.	Amravati	3	3	3	3	2
3.	Aurangabad	2	1	1	1	1
4.	Bhandara	1	1	2	2	1
5.	Chandrapur	1	1	1	1	2
6.	Dhule	4	4	4	4	3
7.	Gondia	2	2	2	2	0
8.	Hingoli	1	1	1	1	1
9.	Jalgaon	3	2	1	1	2
10.	Jalna	2	2	2	2	2
11.	Kolhapur	2	2	2	2	2
12.	Latur	2	2	2	2	2
13.	Mumbai	3	2	3	0	1
14.	Nagpur	2	1	2	2	2
15.	Nanded	4	3	2	3	3
16.	Nandurbar	1	1	1	1	1
17.	Nashik	1	1	1	1	1
18.	Parbhani	1	1	1	1	1
19.	Pune	1	1	1	1	0
20.	Satara	1	1	1	1	1
21.	Solapur	1	1	1	1	1

1	2	3	4	5	6	7
22.	Thane	1	1	1	0	1
23.	Wardha	2	2	2	2	2
24.	Washim	3	3	3	3	3
25.	Yavatmal	1	2	3	3	3
TOTAL :		46	42	44	41	39

N.B. :Proposals for 2010-11 are yet to be received from State Government of Maharashtra.

SHRI PIYUSH GOYAL: Sir, the hon. Minister, in a speech made on 26th June, had himself stated, on record, that there were 11 million drug addicts in the country. Out of that, Maharashtra has the largest share of drug addicts in the country. More so, in the two cities of Mumbai and Pune. Mumbai has traditionally been a conduit for drug addicts. A large part of students and technical people in the city of Mumbai are getting afflicted with this kind of drug abuse. Also, in Pune, a large number of educational institutes have come up where there is a lot of drug abuse and substance abuse.

But I am shocked to find that the Government has, in fact, closed down centres in Mumbai and Pune in Maharashtra. The Mumbai centres came down from three to zero in the year 2008-09 and one in the year 2009-10. Pune had only one centre, which also has not been given a grant. The number has come down from 46 to 39; that is the statistics. What is the Government doing to increase the number of centres, to increase the funds allocated for drug de-addiction centres in Maharashtra?

SHRI MUKUL WASNIK: Sir, against the revised estimates of Rs. 25 crores last year for the Scheme, the utilization was Rs. 22.79 crores. The allocation for Maharashtra was Rs. 3.28 crores which was utilized completely. There was no utilization in respect of Maharashtra. As far as opening of centres and closing down of centres is concerned, the Government, as such, does not open any centre. We make notional allocations to States. States are, then, supposed to send us proposals from the non-governmental organizations, educational institutions, NYKS and different reputed organizations which have experience in the field of drug de-addiction. Therefore, I don't think that the charge that we have closed down centres is appropriate and the charge is fair. Last time, the Revised Estimate was Rs. 25 lakhs. This time, we have increased the allocation on this Scheme to Rs. 41 crores and we are addressing the issue with total concern.

SHRI PIYUSH GOYAL: Sir, I am extremely disturbed at this answer. Article 47 of the Constitution of India provides that improvement of public health is one of the primary duties of the Government and, in particular, I quote: "The State shall endeavour to bring about prohibition of the consumption except for medicinal purposes of intoxicating drinks and of drugs which are injurious to health." Against the backdrop of a Constitutional provision, if the Government is so callous as to say that they do not open any centre; they only allocate small amounts; then, I think the Government...

MR. CHAIRMAN: What is the question?

SHRI PIYUSH GOYAL: Sir, my question is: Is the Government considering to start opening these centres and also to increase the allocation of funds to fulfil this Constitutional responsibility?

SHRI MUKUL WASNIK: Sir, I would, once again, like to emphasise that the Scheme as of now is to assist organizations which would like to take up this activity and the Government on its own has not been opening such centres. But, nevertheless, I would like to emphasize that we are coordinating not only with the Ministry of Social Justice and Empowerment, but also with the Ministry of Youth Affairs and Sports, Ministry of Human Resource Development and the Ministry of Health and Family Welfare. So, different Ministries are being involved in ensuring that there should be awareness about the issue of drug abuse. We also take up different activities from the Ministry and the Ministry of Health has also started 122 such drug de-addiction centers. We are addressing the issue with total concern and we are attending to that, but I would like to mention here that after communicating the notional allocation to the States in the month of June, so far we have not received any proposal from any State.

श्री नरेन्द्र कुमार कश्यप: मान्यवर, मैं माननीय मंत्री जी से यह जानना चाहता हूँ कि सरकार के द्वारा नशा मुक्ति केन्द्रों पर जो सहायता दी जाती है, उस सहायता के बदले में नशा मुक्ति केन्द्रों का लाभ कितने लोग उठा पाए हैं?

श्री मुकुल वासनिक: सर, नशा मुक्ति केन्द्रों से कितने लोगों को लाभ पहुँचा है, यह आँकड़ा अब बताना मेरे लिए संभव नहीं है। लेकिन मैं, समझता हूँ कि हमारा प्रयास यह होता है कि हम अलग-अलग जिलों में इस तरह के सेंटर खोलें ताकि वहाँ पर जो लोग नशीले पदार्थों के सेवन में ग्रसित हैं, उनको हम नशा मुक्त करने की दिशा में कुछ सहायता प्रदान कर सकें।

श्री नरेन्द्र कुमार कश्यप: मान्यवर, क्या इसकी जानकारी माननीय मंत्री जी को है कि ...

श्री सभापति: आपका सवाल हो गया।

श्रीमती विप्लव ठाकुर: सर, मैं माननीय मंत्री जी से यह जानना चाहती हूँ कि यह नशा स्टूडेंट्स में बड़ी तादाद में जा रहा है, तो क्या इसके लिए कोई Awareness Camp के लिए इन्होंने अपने मंत्रालय में बजट रखा है, ताकि ये स्टेट्स को कह सकें? मैं यही जानना चाहती हूँ। ...**(व्यवधान)**...

MR. CHAIRMAN: Question Hour is over.

WRITTEN ANSWERS TO STARRED QUESTIONS

Illegal installation of Mobile Towers

*427. DR. JANARDHAN WAGHMARE: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether some telecom operators, especially in the private sector, are not complying with the stipulated norms/guidelines regarding installation of towers in the country, thereby causing various types of hazards to the public;